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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

C.P. No. 259/2001  
O.A. No. 2163/2000

New Delhi dated this the 17th April, 2002

HON'BLE SHRI S.R. ADIGE, VICE CHAIRMAN (A)  
HON'BLE SHRI KULDIP SINGH, MEMBER (J)

Constable Vikas Kumar  
(By Advocate: None)

... PETITIONER

Versus

1. Shri Kewal Singh  
Deputy Commissioner of Police  
of West District at Police Station  
Rajouri Garden, New Delhi.
2. Sh. Rajender Prashad Inspector,  
Addl. S.H.O. of Police Station  
Patel Nagar, Delhi as Enquiry  
Officer.

... RESPONDENTS

(By Advocate: Sh. George Paracken)

ORDER(ORAL)

S.R. ADIGE, V.C. (A)

Applicant has filed CP-259/2001 alleging contumacious non-compliance of Tribunal's order dated 20.10.2000 in OA-2163/2000.

2. By that order, respondents had been directed to dispose of applicant's representation dated 12.10.2000 in accordance with rules and instructions under intimation to the applicant within two months from the date of receipt of a copy of the order. In this connection respondents were also called upon to consider in accordance with rules and instructions applicant's request for recall of the witnesses who had been examined prior to the supply of copies of documents sought by him.

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3. Our attention has been invited to the respondents reply final order dated 11.10.2001 (copy taken on record).

4. In the light of the above, we are satisfied that the CP does not survive. If applicant is aggrieved by the aforesaid order dated 11.10.2001 it will be open to the applicant to challenge the same separately through appropriate proceedings in accordance with law if so advised.

5. Giving leave to applicant, the CP is dropped. Notices are discharged.

  
(KULDIP SINGH)  
MEMBER(J)

  
(S.R. ADIGE)  
VICE CHAIRMAN(A)

RB.